

- Scheduled domestic airlines have been directed to display established tariff route-wise and fare category-wise in their websites, on monthly basis and also to notify any significant and noticeable changes to DGCA within 24 hrs of effecting such a change.
- A Tariff Analysis Unit has been set up in DGCA to monitor tariff on regular basis at periodic intervals.

DGCA has not noted any significant hike in fares beyond fare band communicated to it by airlines.

Direct flight from Trivandrum to Delhi

2500. SHRI RAJKUMAR DHOOT: Will the Minister of CIVIL AVIATION be pleased to state:

- whether it is a fact that Air India was running a direct flight from Trivandrum, the capital of Kerala to the national capital;
- whether it is also a fact that the said flight was withdrawn in the recent past despite the good occupancy;
- if so, the details thereof and reasons for taking such a decision;
- whether Government propose to reintroduce the direct flight between Trivandrum and Delhi in view of public demand and large potentials of tourism in Kerala; and
- if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

(d) and (e) Air India provides link between Trivandrum and Delhi with a daily flight operating as Trivandrum-Cochin-Delhi v.v. routes. Air India has not made any changes to the schedule of operations of these services in the recent years.

Airstrips located in Madhya Pradesh

†2501. SHRI RAGHUNANDAN SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:

- whether it is a fact that the Khandwa and Satna airstrips located in Madhya Pradesh are not suitable for flight operations;
- whether Government of Madhya Pradesh has asked to transfer the airstrips mentioned in part (a) above to it; and

†Original notice of the question was received in Hindi.

(c) if so, the action taken so far in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes, Sir.

(c) Transfer of Satna and Khandwa Airports to the Government of Madhya Pradesh is subject to finalization of the Lease Agreement between the Airports Authority of India and the State Government of Madhya Pradesh.

Contract for purchase of plane

2502. SHRI RAM KRIPAL YADAV: Will the Minister of CIVIL AVIATION be pleased to refer to answer to Unstarred Question 320 given in the Rajya Sabha on 24 February, 2011 and state:

(a) the amount of money that has already been paid to M/s Boeing and Airbus Industries against the 81 aircrafts so far, company-wise and year-wise (on delivery schedule) and aircraft-wise details;

(b) whether delivery of three B777-300 aircraft have been postponed as part of restructuring;

(c) if so, whether any price increase will be there or it would be supplied on committed price at the time of order was given and delivery schedule were finalised;

(d) if delivery of 27 Nos. of B 787 aircrafts have been delayed by Boeing itself, whether again prices will increase or it would be supplied on committed price at the time of order was given and delivery schedule were finalised; and

(e) the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) The details of amount paid to M/s. Boeing and Airbus Industries, year-wise and aircraft-wise is given in Statement (*See* below).

(b) and (c) Yes, Sir. Air India will be required to pay the cost of escalation as detailed in the agreement.

(d) and (e) The deliveries of the 27 B787 aircraft have been delayed by Boeing and Boeing has committed to deliver these aircraft at no additional escalation.

Statement

The details, of amount paid to M/s Boeing and Airbus Industries, year-wise and aircraft-wise is annexed

M/s Boeing

Year	No. of aircraft and amount paid in USD
1	2
2006-07	6xB737-800 = 240,878,365